

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

(IB)-1005(ND)/2019

IN THE MATTER OF:

M/s. OM Trans Logistics Ltd.

...PETITIONER

Vs.

M/s JMD Global Forwarders INC Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC,2016

Order delivered on 06.08.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

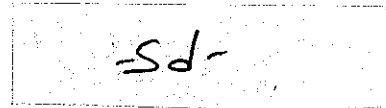
For the Petitioner/applicant : Ms. Mahe Zehra- Adv.

For the Respondent : Mr. Varun Mathur- Adv.

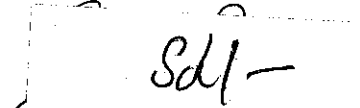
ORDER

Heard the Advocate for the operational creditor. Operational Creditor is directed to file an affidavit in compliance of Section 9(3)(b) as well as 9(3)(c) of the Code within a weeks' time. Counsel for respondent is present and also submitted that he has already filed his vakalatnama as well as reply in the matter.

For further consideration, matter is posted to 30.08.2019.



**(V.K. Subburaj)
Member (Technical)**



**(P.S.N. Prasad)
Member (Judicial)**